श्रीमान्, इन कानूनों के लागू न होने से नतीजा यह हुमा है कि म्राज ईंटों की कमी की वजह से खासकर, विहार, यू० पी० हरियाणा श्रीर दिल्ली, में उनकी कमी हो गई है, जिससे कि कं ग्यूमर्स जो इनको इस्तेमाल करते हैं, परेशान हो रहे हैं। इसलिए जो इन कानूनों को लागू नहीं करते हैं, वह एक तरह से लोगों को श्रीर सरकार को ब्लैंकमेल कर रहे हैं। इसलिए सरकार शीर मंत्री महोदय सदन में वक्तव्य दें-कि इनको लागू करने में कितनो प्रगति हुई है श्रीर इसके लिए वे क्या प्रयत्न कर रहे हैं?

REFERENCE TO THE HUGE LOSSES REPORTED SUFFERED BY ITDC HOTELS

SHRI SURESH KALMADI (Maharashtra): Sir, the Minister Tourism made a very shocking velation yesterday in Parliament that out of 24 hotels run by the ITDC 21 are running in a loss. In the half of 1983-84, against the budgeted loss of 43 crores of rupees, have already lost Rs. 4 crores which is a very alarming situation. occupancy in Ashok Hotel, Delhi is 30 per cent, in Ashok Hotel, Bangalore, it is 26 per cent, in Kovalam Beach Resort it is 30 per cent, in the Lalita Mahal Palace Hotel, Mysore, it is 30 per cent and Hotel Samrat, New Delhi, 24 cent. Now the ITDC has drawn some more plans to build hotels in other places and, I think, we go into further loss. My suggestion is that the ITDC, instead of going in for five-star hotels, should leave to the private sector to run them because one Taj Mahal Hotel is making more profit than all the ITDC hotels in the country put together. The private sector knows better what to do. But I would like to point out the ITDC hotel, Ashok Yatri Niwas, which is a one or two-star hotel, has an occupancy rate of 90 per cent; it is running on profit. The

should not go in for five-star hotels. It should go in for one or two-star hotels.

My other suggestion is that these 21 hotels of the ITDC which are running in loss should be handed over to the private sector. They will be able to get over a thousand crores for them and with these thousand crores they should build low-budget hotels, one or two-star hotels for the middle class and for the common man.

MR. DEPUTY CHAIRMAN: Now we take up the Criminal Law (Amendment) Bill. This has been considered yesterday also. I would request hon. Members to complete their discussion by 3.45 and the Home Minister may reply at 3.45 because we have to complete this Bill at 4 p.m. and take up another Bill. Shri Suraj Prasad,

THE CRIMINAL LAW (AMEND-MENT) BILL, 1983—(Cont'd)

श्री सूरज प्रसाद (बिहार): यह जो बिल ग्राया है मैं इस बिल का समर्थन करता हूं इसलिये कि इस बिल के जरिये ग्रभी जो महिलाग्रों की ग्रसमत लूटने को कोशिश की जाती है उस संबंध में सरकार ने जो कुछ मजबूत कदम उठाने की दिशा में प्रयास किया है उसे खास कदम कहा जा सकता है।

[उपसभाध्यक्ष (श्री ग्रार॰ ग्रार॰ मोरारका) पीठासीन हए]

लेकिन इसको देखने से पता लगता है कि जितना कठोर कदम उठाने के लिये ला कमीशन ने इस सम्बन्ध में सिफारिश की थी उस तरह का कठोर कदम इस बिल के अन्दर दिखाई नहीं पड़ता है। इस बिल के अन्दर प्रधिक से अधिक 7 से 10 वर्ष तक दंड देने की व्यवस्थ है। किसी न किसी केस में जो पुलिस कं

श्री स्रज प्रसाद]

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हिरासत में या दूसरे किस्म के सरकारी कर्मचारी की हिरासत में अगर सामृहिक बलात्कार का केस होगा उसमें ग्रीर भी ग्रधिक दण्ड देने की व्यवस्था की गई है। लेकिन जितना ला कमीशन की सिफारिश है कि 14 वर्ष तक दंड दिया जाए, वैसी बात इस बिल में नहीं कही गई है। मैंने इस सम्बन्धे में संशोधन भो दिया है।

दूसरा में एक सुझाव देता चाहता हं कि महिलाओं पर जब बलात्कार होता . है तो वहां के थाने में केस फाइल करना ग्रतंभव हो जाता है । हरिजनों के साथ बजातकार के केस भी अलग थाने में फाइल करने की व्यवस्था की गई है। मैं सरकार से यह जानना चाहुंगा कि इस सम्बन्ध में सरकार का क्या दृष्टिकोण है, इस प्रकार के केस कहां फाइल कराने पर विचार किया जा रहा है ? जब भी महिलाओं के साथ बलात्कार का केस होता है महिला का उसका पति भी बहिष्कार करता है, मां-बाप का प्यार भी उसे नहीं मिलता । ऐसी स्थिति में उनके सामने बहुत बड़ी समस्या पैदा हो जाती है। इसलिये मैं सरकार से यह जानना चाहूंगा कि ग्रच्छा यही होता कि इस बिल के भ्रन्दर में इस तरह का प्रावधान होता कि अगर इस प्रकार के केस में किसी महिला का बहिष्कार होता है, मां-बाप से उसका सम्बन्ध टूटता है तो उसकी क्षतिपृति देने की व्यवस्था होगी। लेकिन बिल के अन्दर इस तरह की कोई व्य-वस्था नहीं है। स्रगर क्षतिपूर्ति की ब्यवस्था होती तो महिला को अपने को प्तवीसित करने का एक अच्छा मौका मिलेगा। लेकिन मैं समझता हुं कि इसमें सिर्फ दण्ड देने की व्यवस्था की गई है। सिर्फ दण्ड देना ही काफी नहीं है।

बहुत तरह के केसेज में जिनमें दण्ड देने की व्यवस्था है, फिर भी स्रपराध बढ़ते जा रहे हैं। ग्राप जानते हैं कि देश के ग्रन्दर इस प्रकार का प्रावधान है कि <mark>ग्रगर कोई हत्या करता है तो उसके</mark> लिये मृत्यु दण्ड की व्यवस्था की गई है। लेकिन फिर भी देश के ग्रत्दर काफी जाने मारी जाती हैं ग्रीर यह सिलसिला कानून के चलते बढ़ता जा रहा है। इसलिये कानुन की व्यवस्था कर देने मात्र से या इस तरह की व्यवस्था कर देने माल से प्रपराधों को नहीं रोका जा सकता है। इसलिये ग्राज जरूरत इस बात की है कि समाज के अन्दर कुछ ऐसी व्यवस्था की जानी चाहिए जिसमें जो औरतों के प्रति दृष्टिकोण हो उसमें कुछ परिवर्तन श्राए । श्रभा देखने में यह ग्रा रहा है कि समाज के ग्रन्दर जो पुराने मृत्य थे वे ढहते जा रहे हैं ग्रीर ग्रीरतों के प्रति लोगों के पहले की तरह के भाव में परिवर्तन नजर ब्राता है। इसलिये मैं समझता हूं कि देश के ग्रन्दर कोई ऐसी व्यवस्था की जानी चाहिए कि ग्रादिमयों के बीच में, पुरुषों के बीच में एटीट्यूड में, प्रवृत्ति में कोई परिवर्तन हो ताकि देश के अन्दर जो अपराध बढ़ते जा रहे हैं उनको रोका जा सके। कुछ लोगों ने यह सुझाव दिया है कि देश के अन्दर नैतिकता का ह्यास हो रहा है, इसलिये ये अपराध बढ़ते जा रहे हैं। लेकिन इसका कारण यह नहीं है। देश के अन्दर आज आधिक और सामा-जिक परिवर्तन हो रहे हैं जिसके चलते इस तरह की बातें देखने को मिल रही हैं। पश्चिमी देशों में भी इस तरह की बातें देखने को मिलती हैं। इसलिये जरूरत इस बात की है कि इन समस्यात्रों का स्थायी समाधान निकालने के लिये, परमानेन्ट सोल्युशन निकालने के लिये, देश के ग्रन्दर, सामाजिक श्रौर श्रार्थिक व्यवस्था में कुछ बुनियादी परिवर्तग

किये जायें ताकि जो मनुष्य का मनुष्य के

प्रति एटोट्यूड है. जो भावना है,
जो प्रवृत्ति है, उसमें परिवर्तन लाया जा
सके ग्रौर इन समस्याग्रों का कोई स्थायी
हल निकाला जा सके। इन शब्दों के
साथ मैं इस बिल का समर्थन करता हूं ग्रौर
चाहता हूं कि मैंने जो सुझाव दिया है
ग्रौर दण्ड की श्रविध बढ़ाने की बात
कही है उस पर सरकार विचार करे
ग्रौर ग्रन्थ बातों पर भी सोजने पर

श्री श्रमद मदनी (उत्तर प्रदेश): जनाब वाइन-चैयरमीन साहब, ग्राज यह 'किमिनल प्रोप्तीजर कोड (ग्रमेंडमेंट) बिल हमारे सामने है । जिला--जैसे जरायमों को रोधने के लिये यह बिल लाया गया है श्रीर उसी सिन्नितिले में इसमें सजा की तजबीज की गई है। हमारे मुल्क में इस तरह के जुर्मों में इजाफा हो रहा है ग्रौर इन जुर्मों की टरफ रुझान बढ़ रहा हैं। इपलिये यह मुनास्वि है कि इस तरह के ज्मों के लिये सजा बढ़ाई जाये श्रीर हालाद को नार्मल दरने की कोशिश की जाये। लेकिन इस के साथ इसमें जो सजा की तजबीज की गई है, जिन चीओं को जुर्म करार दिया गया है उनमें ग्रवर जिना रजामन्दी से किया गया हो तो उसको शामिल नहीं विध्या गया है और दूसरी तरफ जो चीज जिना नहीं है बिल्क रजामन्दी से शादी हुई है श्रीर उसके बाद शौहर भ्रौर बीबी के ताल्ल-कात में किसी तरह की नाराजगी हो जाये तो उसको भी जिना में शामिल किया गया है, रेप में शामिल किया गया है। उसके लिये भी सजा की तजवीज की गयी है। मैं समझता हूं कि यह म्नासिब नहीं है। मां-बाप से वडा हमदर्द लड़की का कौन दूसरा हो सगड़ा है, यह बाद समझ में नहीं स्राती है। लड़की की स्रक्ल जवानी की उम्र में अपने मुस्तक बिल के बारे

काबिले-इतमाद नहीं समझी जा सकती है। मां-बाप को जिन्दगी का तर्जबा होता है। इसलिये मां-बाप अगर कोई रिश्ता करते हैं तो उस पर ऐतमाद किया जाना च। हिए । अपनी श्रौलाद की जिन्दगी को वर्बाद करने का कोई इकदाम करे, यह वात समझ में नहीं आती है। इसके बावजुद ऐसे हाल्लुक ग्रगर विलफर्ज रजामन्दी के न हों तो यह हक दिया जा संबंदा है कि वह जवान होने के बाद अगर ना-मनासिव समझती है तो उस रिश्ते को छोड़दे, ताल्लुक को खत्म कर दें। लेकिन ग्रगर वह ताल्ल्क खत्म नहीं करती है तो फिर इस तरह ताल्ल्बात का इस्तेमाल जिनाबिल जब करार देकर उसको यह एतदाम सजा देना यह बिल्कुल ना-मुनासिब है। मेरा यह मुदालबा है वि इस क्लाज को नि-काल दिया जाय, हमारे पर्सनल ला के खिलाफ है। इसको इस तरह से पास नहीं करना चाहिए। यह बात मुनासिव होगी, इससे गलत असर पडेगा।

† شری اسعد مدنی (انرپردیش):
جفاب وائس چیگرمین صاحب آج یه
کریمفل پروسهجر کوق (امیفقمیفت بل)
همارے سامفے هے - زنا جیسے جرائموں
کو روکفے کے لئے یه بل لایا گیا هے ،
اور اسی سلسلے میں اس میں سزا
کی تجویز کی گئی هے - همارے
ملک میں اس طرح کے جوموں میں
ملک میں اس طرح کے جوموں میں
طرف رجهان بوهه رها هے اس لئے
طرف رجهان بوهه رها هے اس لئے
یه مفاسب هے که اس طرح کے جرائم
کیلئے سزا بوهائی جائے اور حالات کو
نارمل کرنے کی کوفش کی جائے نارمل کرنے کی کوفش کی جائے نارمل کرنے کی کوفش کی جائے -

†[Transliteration in Arabic Script].

[شرى اسعد مدني]

کی تحویز کی کئی ھے - جن چهزوں كو جرم قرار ديا كها هے ان ميں اگر زنا رضامندی سے کھا گھا ھو تو اس کر شامل نہیں کیا گیا ہے اور دوسری طرف جو چهڙ زنا نهين ۾ بلکه رفیامندی سے شادی هوئی هے اور اس کے بعد شوہر اور بھوی کے تعلقات مهن کسی طرح کی نارافگی هو جائے تو اس کو بھی زنا میں شامل کیا کیا ہے۔ ریپ میں شامل کیا گیا ھے - اس کے للے بھی سزا کی تجوریو کی کئی ہے ۔ میں سمجھیا هوں که یہ مناسب نہیں ھے - ماں ہاپ سے برا همدرد لوکي کا کون درسرا هو سکتا ھے۔ یہ بات سنجہ میں نہیں آتی ھے ۔ لوکی کی عقل جوانی کی عمر میں ایے مستقبل کے بارے میں قابل اعتماد نهيل سمجهي جا سكتي ھے۔ مال باپ کو زندگی کا تجربه هوتا هے - اس لکے ماں باپ اگر کوئي رشته کرتے هيں تو اس پر امتماد كيا جانا چاهكے ايد اولاد کی زندگی کو پرہاد کرنے کا کوئی اقدام کرے یہ بات سمجه میں نہیں آتى - اسكے باوجود ايسے تعلقات اگر بالفرض رضامندی کے نه هوں تریه حق ديا جا سكتا هي كه وة جوان ھونے کے بعد اگر نامناسب سمجھیتی ھے تو اس رشته کو جهوز دے م تعلق کو ختم کر درے ۔ لیکن اگر یہ تعلق عدم لهون كولئي هـ تو بهوا اس

طرح في تعلقات كا استعمال زنا بالجدر قرار دے کر اس کو یہ اعتدام سزا دیدا یه بالکل نامناسب هے - میرا یه مطالبه هے که اس کلاز کو نول دیا جائے همارے پرسلل لا کے خلاف هے -اس کو اس طرح سے پاس نہیں کرنا چاهیُه - یه بات نامناسب هو دُی -اس سے غلط اثر یوے کا -

SHRI AMARPROSAD CHAKRA-BORTY (West Bengal): Mr. Vice-Chairman, Sir, I undoubtedly welcome the Bill. I was a Member of the Joint Committee. I shall not go beyond the points which I gave in my dissenting note.

The Bill as a whole is necessary. But the moot point is there. From our experience and from different books written by different writers, we know the characters of different leaders in our country. If this is not curped, I think people cannot be educated to restrain themselves. Sir, I also stress on the importance of this sort of education. This sort of culture should grow. Otherwise, by the Act only you cannot stop this offence. It is a heinous offence. There should be cultural development. The character of the leaders and top people who are ruling the wherever they may be, their conduct, their behaviour, their private life, these things should be proper. And also people should be educated.

Secondly, Sir, the punishment should be such that everybody should be afraid of it. Sir, you see in Pakistan and some Arabian countries the punishment is very serious. Here, I think if death punishment is suggested, rather I think it will create some effect, it would restrain a bit. The Government was worried, the Government was trying to bring this Bill. But regarding punishment, I think, the Government should be think, the Government should more stringent. The hon. Minister was a Member of our Committee, and [6 DEC. 1983]

he participated in the deliberations with us. So, we also impressed upon him that there should be stringent punishment.

Now, Sir, only two more things. I will not take much of your honour's time. Sir, in section 228A you restraining the publication of name of the person who is guilty of the offence. You are not restraining the publication of the girl's name or the victim's name. Sir, section 228A says:

"228A. (1) Whoever prints publishes the name or any matter which may make known the identity of any person against whom an offence under section 376, section 376A. section 376B, section 376C or section 376D is alleged or found to have been committed (hereafter in this section referred to as the victim) shall be punished with imprisonment of either description for a term which may extend to two years and shall also be liable to fine."

In our society only the male members are given some important positions. They take advantage of this. But we are prohibiting we are not allowing, printing and publishing of their names. So, Sir, I vehemently object to this. You will remember the case of the Orissa journalist. His wife was gang-raped and butchered. Now nothing could be published. If it is published, they will be hauled up and punished. So the Bill is restraining or prohibiting the publication of the name of the person who is the accused. I think least some leniency should be shown by the hon. Minister and they should be allowed to publish the name the accused.

THE MINISTER OF STATE IN OF HOME AF-MINISTRY THE VENKATASUB-(SHRI P. FAIRS BAIAH): Excuse me, Mr. borty. It is not against the accused. It is against the victim. The victim's name should not be published. Please read it carefully.

SHRI AMARPROSAD CHAKRA-BORTY: You kindly read this line;

"...the identity of any person against whom an offence under section 376..."

You kindly read it. (Interruptions) So, Sir, I only point out that the hon. Minister should think over this and make some amendment in this regard. I have given my note dissent also.

Secondly, regarding section 376(2), about persons on the management or on the staff of hospitals, etc., I have made a suggestion that the nursing homes also should be included since nursing homes are growing like anything in our country. So I suggest that the words "nursing home" should be incorporated after the word "hospital" wherever that word appears in the amendment Bill. I have suggested this because everybody knows that in big cities like Calcutta, Bombay and Delhi, these nursing homes are growing like mushrooms. MBBS doctors are opening nursing homes, but some other things are going on there. So nursing homes also should come under the purview of the Act along with the hospitals. Otherwise in the nursing homes some male members may molest or rape the women. So nursing homes should be added here.

Lastly, there is a legal lacuna section 114A of the Indian Evidence Act. If, as it is, the girl's evidence is taken prima facie as correct, there is a risk of false prosecution because it happens; everybody knows. Suppose you are sitting in your chamber or you are sitting in your home and a girl enters with a man. The girl embraces and kiss and you man takes photographs and then she charges you saying, "He tried to rape me". Sir, if this statement prima facie is taken as evidence, then I do not know where our Memfrom my experibers will be. Sir, ence, I can tell you...

AN HON MEMBER: From your experience!

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SHRI AMARPROSAD CHAKRA-BORTY: From my experience of legal matters. I have been in the bar for the last 33 years. Not from physical experience, but from my legal experience. I would have been happy if that experience had been acquired by my learned friend. I say, legal experience.

SHRI P. VENKATASUBBAIAH: We accept your explanation.

SHRI AMARPROSAD CHAKRA-BORTY: With these words, I support the Bill.

SHRI В. KRISHNA MOHAN (Andhra Pradesh): Mr. Vice-Chairman, while associating myself with the views expressed by my honourable friends in support of the Bill I take the opportunity of congratulating the Government for bringing amendments to the Indian Penal Code, the Criminal Procedure Code and the Evidence Act with good objectives concerning the offence rape. We are everyday reading in newspapers reports of crime against women. The crime against women is increasing day by day in alarming proportions. This has been revealed by a survey conducted by the Bureau of Police Research Development. They have made very valuable suggestions. One of suggestions made by them was at the time of trial of rape cases a social psychiatrist may also be volved. I appeal to the honourable Minister to get those recommendations and see that the recommendations are implemented. In my own State the state of Andhra Pradesh offences against women have greatly increased now. Our Chief Minister before and after coming to power was telling that he is for the self repeat of the Telugu People. He said he was for the dignity and decorum of the Telugu women. But, in Andhra Pradesh after he assumed office as Chief Minister, offences like rape against women have increased. I may say his own party MLA, when he tried to outrage the modesty of a woman in the MLAs' hostel, no action was taken by the Government. The only action taken was that the MLA was

suspended from the party. You may bring any number of amendments to make the law more stringent and to make punishment more deterrent, unless а machinery is creatfor speedy investigation and speedy conduct of such cases, no useful purpose will be served. As a public prosecutor of my district I had the opportunity of conducting a number of cases. But from the stage an FIR is lodged to the stage of its committal to the Sessions, it is taking a lot of time, say five to six years. Therefore, you should create a machinery for speedy investigation and conduct of rape cases so that the woman victim is not kept long with agony and mental torture. And then, most of the Sessions cases are not ending in conviction simply because the police spoil the cases in the very first information report itself. When I conductor 15 cases, I could get ed 10 conviction hardly in a few cases because the police have spoiled the cases from the very beginning, from stage of FIR itself, and the courts were reluctant to give punishment on the mere testimony of the victim as they wanted corroboration. When the rape victim herself testifies, what more evidence is required? Fortunately the Supreme Court has made it very clear that the sole testimony of the rape victim is enough for ordering conviction and imposing punishment. So it should be the guiding principle to all courts. I hope they will give due credence to the evidence of the rape victim and see that adequate punish... ment is given to the accused. In Sections 376 (b), (c) and (d)—intercourse of public servant with a woman in custody, intercourse of superintendent of jail or remand house and intercourse of manager of a hospital with any woman in the hospital, is made a bailable offence. I would suggest to the honourable Minister that offences under all these sections, viz. 376 (b), 376 (c) and 376 (d), should also be made non-bailable because if the public servants, by virtue of their dominating position, commit crimes, they should be regarded as the most undesirable and unworthy people on the earth and the offence committed by them should be made nonbailable. The punishment prescribed for offences mentioned in 376B, 376C and 376D is only five years of imprisonment. I suggest that the maximum punishment for such offences should be imprisonment for life or ten years.

With these few words, I fully support the Bill.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Shri Rameshwar Singh. Shri Rameshwar Singh. Shri Rameshwar Singh. Shri D. G. Patil. Rameshwar Singh, now you will have to wait till Shri Patil finishes speech. I called you thrice. You did not respond. Now, please wait.

SHRI DINKARRAO GOVINDRAO PATIL (Maharashtra): Mr. Chairman, Sir, I rise to support the Criminal Law (Amendment) Bill, 1983 and wish to make some important suggestions.

Recently rape offences are increasing day by day. As an Advocate from rural area, I have conducted rape cases as a defence lawyer on behalf of guilty persons and I found that most of the persons are acquitted not because they are not guilty, but for some lacunae in the law to which I want to invite the attention of the Home Minister through you.

There are three lacunae in the law. The first lacuna is the bail. second lacuna is in evidence. And the third lacuna is the weakness of the poor, unfortunate woman.

The first and prima facie lacuna in the Criminal Procedure Code is the bail under section 437. The offence of rape committed under section 376 is in fact non-bailable and it is exclusively triable by the Sessions Court. Still I find that even in non-bailable offences under sections 437, the accused gets bail on a very low surety, as if the accused has not committed any offence.

Secondly, after his release on bail, he uses all his means to make

witnesses hostile by giving them money and by bringing political influence on them. Therefore my suggestion is that there should be a provision in the Criminal Law (Amendment) Bill that generally the accused should not be released on bail easily. If at all he is released on bail, a heavy surety must be taken against his re-Thirdly, such released guilty person should be required to give his attendance daily in the Police station till his trial commences. And if he breaks the law or the conditions of bail, he should be immediately kept in jail. This lacuna in section 437 of the Criminal Procedure Code should receive the attention of the Home Minister at the time of passing this Bill.

The second lacuna is in regard to medical evidence and expert evidence. Rape offences increase because of the lacuna in medical evidence. lacuna in medical evidence is because the stains of blood and semen found on the clothes of the woman and on the clothes of the culprit at the time of sexual intercourse vanish in a short period. The woman's clothes washed because of the shy nature of the woman because of her status in society. The guilty person washes his clothes immediately to save himself from the clutches of the law. Under the circumstances, my suggestion is that the medical expert, that is, the doctor and the chemical expert, that is, the chemical examiner, in taking the groups of blood and semen, must search for even the slightest strain leading to the guilt. Sometimes the groups of semen and blood create comfusion by which the guilty person gets the benefit of doubt and he is quitted.

My next suggestion is this: The important factor is with regard to the injuries. The injuries to a raped woman due to violence are times found to be only minor injuries like scratches. abrasions bruises and because of her shy nature and her status in society, she tries to avoid taking treatment in the hospital. Therefore, the medical expert,

[Shri Dinkarrao Govindrao Patil]

that is, the doctor is required search out even the minor injuries even after a gap of some time relating to the guilt. Then, Sir, even in the evidence, medical evidence, the solitary testimony of the single witness of the raped women should be presumed under section 114 of the Act and the person should be guilty. There should be no need for any corroboration to the testimony of a single raped woman.

My next point is about the weakness of the poor innocent women. Generally, Sir, I have found in the rural areas that she is economically backward and she is unprotected and unsheltered and her slackness in going to the police station and her shy nature and her status in society are all responsible for not coming out to lodge a complaint. Therefore, under the Criminal Procedure Code, the machinery, the investigating machinery, must be prompt, active and sincere in out such evidence without waiting for the complaint from the poor lady. My another suggestion is that the Government should provide all means for the livelihood of economically backward women who become victims of such offences.

My next important suggestion that there should be a provision for compensation in the court to give her justice. Under the amending section 228A of the Cr. PC, printing and publishing the offence of rape is punishable. I do not agree Advaniji who said yesterday that the agitations and publicity in the Press are responsible for bringing forward this amendment in the House. I may submit humbly here that it is because of the leader of this country, Prime Minister of this country, Shrimati Indira Gandhi, who raised her voice on behalf of women that this amendment has been brought for-"ward in Parliament. Therefore, my submission in this connection is that even after the accused is convicted, there is no harm in printing and publishing his name and the incident re-

garding the offence without publishing the name of the raped woman so that the public could know that he is a guilty person and he is an antisocial element. Also, under amending section, there should be a provision for summary trial. It appears that the sentence under this section is severe.

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THE VICE-CHAIRMAN (SHRI R. MORARKA): Please conclude now.

SHRI DINKARRAO GOVINDRAO PATIL: Yes. Sir. Only two points more. Sir, under section 375, clause four reads as "...her consent given because she believes that he is another man to whom she is or believes herself to be lawfully married." I would suggest that under this section the person should not be held guilty because there is the consent of a lady and she is an adult and her belief in that person shows her love for that man. Therefore, my suggestion is that he should not held guilty.

Then, the last point, under the Criminal Procedure Code if a wife is separated after giving divorce to her husband she is entitled to get maintenance separately from her husband. My suggestion is that even after the wife is living separately from him under a decree of separation should not be held guilty under section 376A for having illicit connection with his separated wife in case consent. Therefore, she gives her my submission, my last small point, is that inducement and seduction is a kind of rape in law under 376B and 376C. It should also be treated as offence. And my last point...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): You have so many 'last points'. (Interruptions)

SHRI DINKARRAO GOVINDRAO PATIL: Rape offences are happening because of the cinema where naked dances are shown and even the rape incident is also shown. In such cases there must be a provision for strict censorship in cinemas and also in weeklies and other magazines.

भी रामेश्वर सिंह (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, यह बिल बहत रोचक बिल है। रोचक बिल इस मामले में है कि सरकार आए दिन कोई न कोई बिल, कोई न कोई कानून बनाती रहती है। मैं मंत्री महोदय से इस बिल के सम्बन्ध में दो-तीन पुछना चाहता हूं। यह श्रच्छी बात हैं कि इस विल की ग्रावण्यकता महस्स की, देश ने महस्स की ग्रीर ग्रापने कहा कि प्राइम मिनिस्टर के कहने पर श्राप यह बिल लाए। प्राइम मिनि-स्तर इतनी चितित है देश में जो रेप की घटनायें घट रही हैं जिसकी से इस बिल को लाया गया है, यह वहत ग्रच्छी बात है । लेकिन तीन सवाल पूछना चाहता हं कि प्राइम मितिस्टर ने इस बात को क्यों महसस विध्या कि यह घटनायें क्यों घटती हैं ? प्राइम मिनिस्टर को इस बात पर भी ध्यान देना चाहिए था कि यह घटना घटने के पीछे क्या कारण हो सकते हैं। किन-किन परिस्थितियों में ये आदमी काम करते हैं; पहली बात तो यह कहना चाहता हूं कि ग्रापने देश को ऐसी जगह पर ला कर खड़ा कर दिया कि ग्राप लाख कानून बनायें ग्राप इसको नहीं रोक सकते। तब तक नहीं रोक सकते जब तक इंसान की प्रवृत्ति, इंसान का मन जो है उसमें परिवर्तन नहीं लाते। जब तक इंसान को सदाचारी, जब तक समाज में सदाचारी की बात नहीं करेंगे, जब तक समाज में स्वस्थ्य वातावरण नहीं देंगे, तब तक यह काम नहीं रुक्तेगा । उपसभाष्ट्रयक्ष महोदय, मैं मंत्री जी से जानना चाहता हूं कि इस बिल के लाने के पहले आपको क्या यह बिल लाना नहीं चाहिए था ? श्रापने जिक्रं किया है, ग्राप वकालत भी करते हैं ग्रौर ग्रापने बहुत ग्रच्छी दलील भी दी

है, कान्नो मुददा ग्रापने उठाया है, मैं कान्नी बारीकी में नहीं जाना चाहता क्योंकि मैं कानून का विशेषज्ञ नहीं हं। मगर जो देखता हं उसका कान्न से बहुत ताल्लुक रहता है। ग्राज भी सिनेमा में खुल्लमखुल्ला लड़के और लड़कियां ग्रापको देखने को मिलेंगी कि किस तरह से वे बलात्कार करते हैं, किस तरह से नंगी तस्वीरें जाती दिखाई हैं। किस तरह से लोगों की मनोवत्ति भड़काया जाता है । इस पर कभी ग्रापने गौर किया ? गृह मंत्री जी ग्रभी ग्रापने इस पर सोचा है कि इस का मूल कारण क्या है ? ग्राप अखनारों में पढते होंगे तो ग्रापने देखा होगा कि कोई ऋिमनल पकड़ा गया है वह यह कहता है कि मैंने सिनेमा में डबरैती करते हुए देखा था कि किस तरह से डकैती की जाती है ग्रीर फिर मैंने जाकर इस काम को किया। किस तरीके से, सिनेमा में मैंने देखा था कि मर्डर किया जाता है तब जाकर मैंने यह मर्डर किया था। उपत्रभाध्यक्ष महोदय, वहत ही गम्भीर बात है ग्रीर मैं चाहता हुं कि इस बिल को वापस लिया जाय। एक तरफ तो हमारे देश में फीशनपरस्ती बढ़ती जा रही है ग्रीर दुसरी तरफ सिनेमाश्रों में भड़किली पिक्चर्स दिखाई जाती हैं। नंगे लड़के स्रीर लड़की को पर्दे पर प्रदिशित किया जाता है। नवजवान लडकों और लंडकियों पर इसका बुरा ग्रसर पड़ता है । मैं नहीं जानता कि श्री कल्प नाथ जी के देखने में यह बात प्राती है या नहीं । मैं नहीं जानता कि गृह मंत्री जी के देखने में ये वातें आती हैं या नहीं । यह प्रवृत्ति आज हमारे देश में क्यों फैल रही है? यह बात लोग क्यों नहीं सोचते हैं कि श्रीमती मौनिका दास कैसे रहती हैं ? रामेश्वर सिंह कैसे

[श्री रामेश्वर सिह]

रहता है, प्रधान मंत्री कैसे रहती हैं ? इनके रहन सहन पर लोग क्यों ध्यान नहीं देते हैं ? इस देश के अन्दर खल्लमखल्ला शराब की छूट दी गई है। मैं जानना चाहता हूं कि ग्रंग्रेजी राज के दिनों में कितनी शराब विकती थी ? अंग्रेजी राज में गराव की विकी नगण्य थी। मैं ग्रापको बताना चाहता हूं कि बचपन में हम लोग गांव में रहते थे । मुझे प्रब 32 साल हो गये हैं गांव छोड़े हुए । कभी कभी जब मौका मिलता है तो मैं गांव में जाता हूं। वहां पर हमको यह देखने को मिलता है कि गांवों में शराब पानी की तरह में मिलती है श्रीर जगह-जगह पर शराब की द्कानें खोल दी गई हैं। हर बौराहे पर गराब की दकानें है। जो नवजबान एम० ए० श्रीर बो'० ए० पास होते हैं, जिनको कोई रोजगार नहीं मिलता है वे अपने मां-बाप की कमाई शराब में गंवा देते हैं। इसलिए जब तक ग्राप शराब की बिक्री नहीं रोकते हैं तब तक यह अपराध रुकने वाला नहीं 8 1

में श्रा रही है यह यह है कि हमारे देश में फैंशनपरस्ती बढ़ती जा रही है। चाहे शहर हों था गांव जब हमारे लड़के पोस्टरों में नंगे लड़के श्रीर लड़की को चिपका हुआ देखेंगे तो उन पर क्या पड़ेगा ? इस प्रकार के पोस्टर श्रव गांवों में भी जाने लगे हैं। ऐसी हालत में जब तक श्राप इस श्रव्लीलता को नहीं रोकेंगे तब तक रेप के श्रपराध रुकने वाले नहीं है। श्रापने डकेंती को रोकने के लिए कानून बनाया है, लेकिन क्या दकेंती रुक गई है? सिर्फ कानून बना देने से कोई श्रपराध रुक नहीं जाता है। मर्डर के लिए श्राप कड़ी सजा देवे है, लेकिन क्या मर्डर होने बन्द हो गरे

जैसा मैंने कहा, दूसरी चीज जो देखने

हैं ? इसलिए मैं इस संबंध में कुछ सुनाव देना चाहता हं। जब तक इस देश में शराब की खुली छुट रहेगी तब तक रेप को नहीं रोका जा सकता है। जब तक ग्राप सिनेमाश्रों में लड़के ग्रीर लड़की को चिपके हुए प्रविशत करेंगे तब तक इस तरह की घटनाओं को नहीं रोका जा सकता है। इसका कारण यह है कि हमारा देश अमेरिका या युरोप नहीं है। यहां पर लोगों को खाने को नहीं मिलता है, करड़ा नहीं मिलता है भीर बेरोजगारों की संख्या में दिन-ब-दिन बढ़ोत्तरी होती जा रही है। भुखमरी की संख्या में भी वृद्धि होती जा रही है। ऐसी स्थिति में जब नव-जवानों को रेजिगार नहीं मिलेगा, खाना नहीं मिलेगा तो स्वाभाविक तौर पर उनका ध्यान इस प्रकार के अपराधों की तरफ जाएगा । इसलिए मैं बनियादी बात कहना चाहता हूं कि ग्राप फैंशन-परस्ती को रोकिये । मापने मिलाबट रोकने के लिए कड़ा कानून बनाया है, लेकिन क्या मिलावट रुक गई है? चंबी के मामले में देश में क्या हुया है, यह सब जानते हैं । करोड़ों-करोड़ लोगों ी मिलावट के कारण चर्बी खानी पड़ी। कानून बना है कि मिलावट अपराध है। यह कानून ग्रापने बनाया । लेकिन करी श्रापने हिन्दू, म्सलमान, सिख, ईसाई, पारसी, देश के इन 50-60 करोड़ लोगों को गाय और सुग्रर की चर्जी मिलाकर नहीं खिलाई ? कानून क्या मिलावड रोक सका है ? मैंने दो बातें कहीं ग्रीर ग्रब मैं तीसरी बात पर ग्राना चाहता हं। मैंने बहुत सोचा है ग्रीर हम लोग भी सोचते रहते हैं । ऐसा नहीं है कि इस सदन में हम ग्राये हैं तो हम केवल बिल पास कर दें। हम इस सदन में श्राये हैं जनता की भावनात्रों को बताने के लिये । (समय की घंटी) दो मिनट का समय मुझे देने की कृपा करें।

उपसभाष्यक्ष (श्री ग्रार॰ ग्रार॰ मोरारका) : कुपया समाप्त की जिये ।

श्रो रामेश्वर सिंह : उपसभाध्यक्ष महोदय, ग्रब स्थिति क्या है। श्राप ग्रगर देखें तो ग्राप पायेंगे कि इस देश में पापुलेशन बढ़ गई है, हर जगह रेप होते हैं, जेल में भी रेप हो जाते हैं, यहां तक कि पुलिस भी रेप करती है। यहां तक कि कई लोग चार-चार बीबी रखे हुए हैं । ग्रापके कांग्रेस (ग्राई) के एम० एल० ए० की बीबी रहते हुए भी उन्होंने दूसरी बीबी रब दी ग्रीर चार महीने में बच्चा पैदा हो गया। सुना है ऋापने? मैंने पहले भो इस का हाउस में जिक किया था... (ब्यवधान) . . . हमारे ऊपर भी कहिये। लेकिन जब तक समाज में स्वस्थ वातावरण नहीं बनता तब तक यह स्थिति नहीं सुबर सकती । खुद प्रवान मंत्री कहती हैं कि लड़िक्यों को रेप किया जाता है । हजारों हजारों लड़िकयों... (व्यवधान) प्रधान मंत्री को चिता हो गई है...

श्रीमती उषा मल्होता (हिमाचल प्रदेश) : यह जनता सरकार के वक्त ग्रा सकता था । उस वक्त क्यों नहीं लाये ? ज्वाइंट सलेक्ट जो बनी है उसने यह स्झाव दिया था, यह मैं ग्रापको बता दं।

भी रामेश्वर सिंह: म्राप लोग इन्डे खाते रहे, बर्दाश्त करते रहे।

श्रीमती उवा मल्होता : हम लोगों को डंडे नहीं लगते, श्राप लोगों को लगते. होंगे ।

श्री रामेश्वर सिंह: मैं जो बता रहा हुं सत्य बता रहा हैं। ग्राप लोग ग्रांखें बन्द किये बैठे हैं...(व्यवधान)...

उपसमाध्यक्ष (श्री ग्रार० ग्रार० मोरारका): ग्रार्डर प्लीज।

श्री शमेश्वर सिंह : क्या यह सत्य नहीं है कि माया त्यागी के साथ पुलिस ने रेप किया। हमने कहा कि पुलिस वालीं को सस्वेंड करो भ्रापने नहीं किया। हमने कहा कि जो रिपोर्ट बागपत कांड की है उसको पेश करो लेकिन नहीं किया । जब इस तरह से होता रहेगा तो कान्न बनाने से रेप नहीं स्केगा। इसलिये मैं श्रापके द्वारा इस सदन में भारत सरकार सं केहना चाहता हूं, श्रापसे कहना चाहता हं कि इस बिल को वापस लो, फैशन-परस्तो, शराबबाजी, सिनेमा में नंगी तस्बीरें दिखाना बन्द करो । लड़िक्यां जो काड़े पहनती हैं तो माल्म ही नहीं होता कि कपड़े पहने हैं (समय की घंटी) उपसभाध्यक्ष महोदय, एक रोज मैं प्रपने दो साथियों के साथ जा रहा

श्रीमती उषा मल्हें आ: प्वाइंट श्राफ थार्डर। इन्<mark>होंने</mark> कहा कि वापस लो इस बिल को। इससे मालूम होता है कि इनकी नीयत अच्छी नहीं है। ... (ब्यवधान) . . .

उवसमाध्यक्ष (श्री ग्राह० श्राह० मोरारका): नो प्याइंट श्राफ ग्रार्डर।

श्री रामेश्वर सिंह : उपसभाध्यक्ष महोदय, य दोनों लड़िक्यां हमारी <mark>बग</mark>ल से जा रही थीं। मैंने समझा कि लड़के हैं हाथ ग्रागे बढ़ाकर यह समझकर कि लड़के हैं कहा कि ज़रुदी चलो तो जब उन्होंने हमारी तरफ घूरकर देखा तो मैं डर गया। तब मालूम पड़ा कि ये लड़कियां है। उपसभाष्यक्ष महोदय, मैं कहना चाहता हुं कि ग्राज देश किस दिशा में जा रहा है। ग्राप इस देश को

श्री समेण्वर सिंह]

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महात्मा गांधी का देश बनाइये, भगवान बद्ध का देश बनाइये, राम का बनाइये, कृष्ण का देश बनाइये। लोगों का देश न बनाइये जो शराब के नशें में 12 वर्ष की लडकियों का क्या, 5-6 वर्ष की लड़िक्यों के साथ भी रेप करते हैं, ऐसी खबरें प्रखबारों में निकलती हैं क्योंिक उनको होश रहता नहीं सिनेमा में तस्वीर देखेंगे. खल्लमखल्ला देखेंगे कि वहां चिपकते हैं तो रास्ते में वे भी चिपवा जाते हैं। इसलिये मेरा कहना है कि इसको वापस लीजिये ग्रीर इस बिल के संबंध में सारी बातों का <mark>स्रध्ययन करके लायें तो यह ज्यादा स्रच्छा</mark> होगा ।

SHRI AJIT KUMAR SHARMA (Assam): Mr. Vice-Chairman, we are debating a Bill which is urgently called for by the situation in the country. But while bringing the Bill, the Government seems to be of a very hesitant mind and the result is a weak Bill presented before the House. The teeth of the Bill which ought to have been sharp to prevent criminal aggression on the weaker set have been taken out by the Home Minister. This weakness was pointed out yesterday, firstly by Advaniji and again by hon. Roda Mistry. Sir, Shrimati Mistry's point is very relevant. This relates to the prohibition with regard to publicising the rape cases. Here there is a contradiction in the Bill. The Bill wants to prevent criminal act in the shape rape; but at the same time it also wants to punish those who bring the cases of rape to public forum and to the notice of the Government. It is as if the Government wants to prevent it but at the same time it wants to prevent disclosure of the information about rape. So, this aspect has to be remembered by the Home Minister.

Second reference made by hon. Roda Mistry is very vital. It relates to the undesirability of keeping of an accused woman in the police lock-up. In his introductory statement yesterday the Home Minister referred to certain executive directions meant for the police. To quote him, he said:

"I may mention in this connection that there is already an instruction that no woman should be arrested between sunset and sunrise and if an arrest has to be made during the night, the police officer must obtain prior permission from his next superior officer and furnish written reasons thereof. He must also report about the arrest to his next superior officer without delay. Similarly, instructions have also been issued that if an arrested woman has to be detained in police custody, it should be ensured that she is kept in female lock-up at the police station and where a separate lock-up is not provided for females, she should be kept in a separate room. In addition, a relative of the arrested woman should be permitted to stay on the premises and the arrested woman should be within his or her view."

Now, this very statement reveals the weakness of the Bill. These directions should have been the part of the Bill as specific provision of law. I would specially request the Home Minister to reconsider and bring these directions within the purview of the Bill as provisions of law. I may mention two incidents to show how these executive directions have failed. In view of what the police have been doing everywhere, it is necessary that these directions be incorporated as provisions of law. Otherwise police crimes against women will continue. Let me now cite two incidents to draw the attention of the Home Minister. On the 11th and 12th November, at Gauhati, when the Prime Minister was there in the city, two police officers, one DSP and one Inspector, went to the residence of a professor of the Veterinary col-

lege at 8 P.M. They enquir-4 P.M. ed about the professor. He was absent. They broke the

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windows and doors of the house, forcibly entered the bedroom and. took hold of the wife by her hair, dragged her to the police car, put her into the police car and took her to the Dispur lock-up, where they removed her clothes and beat her mercilessly in that lock-up. Then, they took her to another lock-up at 10 P.M. and to a third lock-up at 12 O'clock and after keeping her in this lock-up, at 2 A.M., a police officer came, unlocked the door and threatened to rape her. This case has been reported. Specific complaints against one superintendent of police one DSP and two inspectors were submitted to the Government. The Cabinet discussed it but, not even an enquiry ordered into this now. I would draw the attention of the hon. Home Minister to this and I would ask him to immediately make an enquiry into this. If he is sincere about this law, if he is sincere about preventing crimes against women, I would like that he should immediately order an enquiry into this case and take stringent action against the guilty police officers.

Then, another case happened in the same city on the 19th November. A respected lady was arrested at 1 A.M., in the night; she was handcuffed and tied to a rope, dragged on to the police thana and kept there for the whole night. I would like the Home Minister to enquire into these two cases and take appropriate preventing action. Otherwise, just passing a law will not help the society. Let me also add that Government must have a political will. It should develop and sustain a political culture which will efficiently prevent Ministers, police officers and other persons of authority and influence and power from committing this kind of crimes in society.

Sir, with these words, and with a request to the Home Minister to order an immediate enquiry into these two particular cases which I have mentioned, I support the Bill.

THE VICE-CHAIRMAN (SHRI R.

R. MORARKA): Mr. Shiva Chandra Jha. Only two minutes.

श्री शिव चन्द्र झा (बिहार): उपसभाध्यक्ष महोदय, बहुत सी बातें कही गयी हैं किमिनल ला विधेयक के मुता-ल्लिक लेकिन जिस रूप में यह ज्वाइंट कमेटी के द्वारा स्क्रीन्ड हो गया है, जिस रूप में वर्डेंड है, इसकी वर्डिंग है, यह लिखा गया है तो मझको शक है कि कहीं डेविल से बचने के लिये डीए सी में ती नहीं जा रहे हैं। एक अपराध की रोकने के लिये कहीं इस विधेयक के जिरये कोई दूसरा अगराध तो नहीं हो रहा है। में समझ रहा हू कि दूसरा अपराध हो रहा है। वह अपराध है फ़ीडम आफ द प्रेस पर हमला हो रहा है। फ़ीडम आफ द प्रेस का क्या मतलब होता है। यही नहीं कि सरकारी रेस्ट्रिक्शन न हो, मालिक का रेस्ट्रिक्शन न हो बल्कि उसका मतलब अब यह हो गया है कि मिनिमम इन्फारमेशन सिटीजन को हो जैसे कि बात ग्राई है राइट टु इन्फारर्मेशन वाली । जैसे स्वास्थ्य के लिये इतनी केलोरीज की जरूरत है, इतने विटामिन्स की जरूरत है, एक सजग नागरिक के लिये एक मिनि-गम इन्फारमेशन की भी जरूरत है । अब जिस रूप में यह विधेयक है जिसमें दूसरे क्लाज में है कि ग्राइडेंटिटी डिसक्लोज न हो, कोई छापा नहीं जाय. पब्लिश न किया जाये। रेप का मामला है तो क्या छापेगा रिपोर्टर ? मान लीजिये कोई घटना हुई दिल्ली में, कैसे उसको रिपोर्ट करेगा, क्या कहेगा? रेप केस हपेन इन दिल्ली ? तब उससे ग्रागे जानकारी देने के लिए कहेगा, दिल्ली के एक महत्ले में। वहां जायेगा तो ज्यादा जानकारी होगी। उससे ज्यादा जायेगा कि फलां रोड में हुआ, उसमें घटना हुई। ग्रब बात ग्रायेगी कि उस रोड में उस आदमी की ग्राइडेंटिटी निकल भ्रायेगी। यह बात न हो लेकिन इतनी इन्फारमेशन वह देगा कि नहीं देगा तो इतनी

[श्रो शिवचन्द्र झा]

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इन्फारमेशन, खबर वह देगा तो नेच्रली ग्राइडेंटिटी मिल जायेगी । इसका मतलब है Anything that is published conering rape उसको सजा होगी। यानी फीडम आफ प्रेस पर बलात्कार । एक रेप को रोकने के लिये दूसरा रेप हो रहा है, फीडम आफ द प्रेस पर रेप। एक मेजर थ्यस्ट जो विधेयक में है उसमें ऐतराज नहीं है वह समर्थन के लायक है। लेकिन जो रामेश्वर जी बोले उसमें यह बात नहीं है कि तथ्य नहीं है। जो वातावरण बनाया जा रहा है हमारे एक कामर्शियल कल्चर का या वेस्टर्न छाप का जो कत्चर बनाया जा रहा है उससे यह भावना पैदा की जा रही है। इसी लिये इस बीमारी को रोकने के लिये बिल ही नहीं बल्क एक प्राम्प्ट ग्रटैक की जरूरत है ग्रौर इस सब पर हमें काम करना होगा। श्रापने श्रमरीका जैसे मुल्क में भी देखा कि वहां एक जज ने फैसला दिया कि अभियक्त को या तो जेल में रहना होगा या फिर उसे कांस्ट्रेट कर दिया जाये। इसी तरह से इग्लैंड में एक कैस में फौसला हम्रा, जिसके लिये वहां मुवमेंट भी चल रहा है कि जब तक उसकी कन्सेंट न हो जाय तब तक हो ही नहीं सकता था ऐंड ही वाज रिलीज्ड। तो यह सब बातें हो रही हैं दनिया में । इसलिये कमर्शियल या कैंपिटलिस्ट कल्चर जो चल रही है उसका मेजर थर्स्ट जो है उसके लिये हमें कुछ करना चाहिए। एक अपराध से बचने के लिये दूसरा अपराध--फ़ीडम ग्राफ द प्रेस को ग्राप कर्ब न करें। ग्रब इस में जो पुलिस का आदमी करता है या कोई पब्लिक सर्वेंट यह करता है तो उसके लिये प्राविजन होना चाहिए कि उसका इम्मी-डिएट सस्पेंशन हो जाय। स्नाप के एकजी-क्यटिव रूल्स में यह होगा लेकिन इसमें भी श्राप कर दीजिए कि जब वह साबित जाय कि बेगुनाह है तभी वह अपनी

ड्रयूटी पर जा सकेगा। लेकिन इसमें ऐसा नहीं है। तो मेरे कहने का मतलब है कि सजा ग्राप दस साल की दीजिये या सात साल की इसमें हमें एतराज नहीं, लेकिन इसकी वार्डिंग ठीक नहीं है। इसलिये ग्राप इसकी विदड़ा न करें लेकिन इससे ज्यादा कोई कांग्रेहेंसिय बिल लायें ग्रार उसमें इन सब बातों का समावेश करें तभी यह सार्थक होगा। इन शब्दों के साथ मेरा इसको क्वालीफाइड सपोर्ट है।

श्री पी० एन० सुकुल (उत्तर प्रदेश): मेरा भी नाम इस में था।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Hon. Minister.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): My name was there.

श्री पी० एन० सुकुल: मुझे भी इस में बोलनाथा। मेरानामथा इस में।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): You were not here. I looked to your seat. You have come now, but now the time of the debate is over, let the Minister reply.

श्री **यी॰एन॰ सुकुल** : मैं तो यहीं पर था।

SHRI P. VENKATASUBBAIAH: Mr. Vice-Chairman, Sir, large number of hon Members have participated in the debate with regard to this amending Bill. I will broadly categorise the points which have been raised and will try my best to answer the points raised by the hon. Members.

The first point that has ben made by Shri Advani is the sluggishness, the tardy manner in which this Bill has been brought forward by the Government. Sir, I refute this allegation. There was no mala fide intention on the part of the Government to delay the introduction of this Bill in both the Houses of Parliament. There has been no avoidable delay

in this connection. I can chronologically explain the events that led to this delay, but I do not want to take much time of the House. I would only say that the Government had best of the intentions to bring forward this Bill as immediately possible. Due to certain procedural and administrative difficulties this Bill has been delayed but when it was introduced in the Parliament during the previous session, it could not be discussed because of various other important matters. Hon. Members of both the Houses thought it fit to give priority to those items.

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Vice-Chairman, terday I clarified that I did not attribute any mala fides but I insisted that to take four years for this matter to be brought before Parliament when the Law Commission had done it in one month was certainly evidence of tardiness—that is all, no mala sides.

VENKATASUBBAIAH: SHRI P. Another important matter is about section 228A. Shri Advani has given a note of dissent also in this connection. Sir, there seems to be a slight misunderstanding with regard to this particular section 228A. There is no blanket ban that is envisaged in this Bill at all. I would like to read out for the benefit of this House this section:

- "228A (1) Whoever prints or publishes the name or any matter which may make known the identity of any person against whom an offence under section 376, section 376A, section 376B, section 376C or section 376D is alleged or . found to have been committed (hereafter in this section referred to as the victim) shall be punished with imprisonment of either description for a term which may extend to two years and shall also be liable to fine.
- (2) Nothing in sub-section (1) extends to any printing or publication of the name or any which may make known the iden-

tity of the victim if such printing or publication is-

- (a) by or under the order in writing of the officer-in-charge of the police station or the police officer making the investigation into such offence acting in good faith for the purposes of investigation; or
- (b) by, or with the authorisation in writing of, the victim; or
- (c) where the victim is dead or minor or of unsound mind, by, or with the authorisation in writing of, the next of kin of the victim:

Provided that no such authorisation shall be given by the next of kin to anybody other than the chairman or the secretary, by whatever name called, of any recognised welfare institution or organisation."

So, there is no blanket ban and under these circumstances the publication can be made. Sir, it only prohibits the name of the victim or any other matter which may make known the identity of the victim. The rest it is not precluded from being given publicity in the press. Mr. Advani wanted that the name fo the victim may be omitted, but the words "any matter which may make known the identity of any person" should deleted. My contention is, suppose we agree to Mr. Advani's contention. then I would like to quote an examole. The victim's name may be Kamla. That name has not been mentioned in the press, but if we exactly understand the point in having the words any other matter connected with that, Kamla's name is not mentioned, but "daughter of some Mr. Rao, residing in such and such place, at such an address in a city" could. according to Mr. Advani, be published. If that is done, then what is the purpose of omitting the name of the individual? It will be made known from the other parti[Shri P. Venkatasubbaiah]

culars of the individual; only her name is not being published; but if all these facts that will lead to the identification of the individual are allowed to be published, then very purpose is lost. The reason for the introduction of this clause is to save the woman from social stigma, to save her reputation. Under some extraordinary circumstances, very against her will, she has been subjected to this kind of heinous crime, but the society, constituted as it is today looks down upon her moment the victim's identity is made known. As a matter of fact, will be a social boycott, although she is innocent of the crime. why we have taken ample care to see that social stigma is not attached to the victim. But at the same time we will give all facilities to such of those people who want to assist in the matter of bringing the accused to book. This is our intention and I will only say on this occasion let us give a fair trial to the working of this Act. In course of time if we find that there is any difficulty in achieving the objectives for which the Bill is intended, at any time this can be re-So I would only request hon. Members to understand the implications, to know for what purpose this particular clause has been inserted.

Sir, another factor that has been made out is that the Bill is not comprehensive. I wish to inform the august House that this Bill is very much limited in its scope. It is a Bill intended to safeguard the chastity of women, to bring to book people who indulge in such crimes.

Several suggestions have been made and also a mention has been made about the general recommendations which the Government is constituted instructions have already been issued. The hon Member who mentioned about the general recommendations has said, why not the executive Order be incorporated in the Bill? He was referring to the arrest of women

between sunset and sunrise and about keeping a woman in a police station in a separate room where there is no female lock-up. Sir, these are matters that do not directly have a bearing on the present Bill. There are several other Bills that are being brought forward in this House and these suggestions could be more relevant when those Bills are discussed in this House.

Sir, another point raised by Advani is that there is a provision under section 375 that "Sexual intercourse by a man with his own wife. the wife not being under fifteen years of age, is not rape." He is of the view that this provision should go; in other words, sexual intercourse by a man with his own wife should not be rape irrespective of age. Sir, this simple reason is intended for the that Mr. Advani also knows. When this mater was discussed in the Joint Select Committee, there was a divided opinion about this particular clause. Sir, the Joint Committee wanted that the age also should be raised to eighteen years. The Law Commission had also suggested it. The Joint Committee, however, felt that fifteen years was a reasonable age and, in view of the fact that Government was very keen to discourage child marriages, this provision should be retained. It is from this point of view that this particular provision was made in exception to section 375.

Sir, another matter raised by advani ji is that in section 114A a change was made in the original provision by the Joint Committee by adding "by the accused" where the provision about sexual intercourse made being proved, and his apprehension is that in a gang rape case a person standing trial may take advantage of the expression "by the accused." Sir. I may draw his attention to the relevant provision in the Act where gang rape also is mentioned. In this, it is not only the person in a gang rape. who commits the rape but also the other accomplices who will get lar punishment as is for gang rape.

Sir, I will read out the relevant Explanations-

"1. Where a woman is raped by one or more in a group of persons acting in furtherance of their common intention, each of the persons shall be deemed to have committed gang rape within the meaning of this sub-section."

So, Sir, 114A will satisfy the point that has been raised by Mr. Advani.

Chakraborty—he was Sir, Mr. of the members of our Joint Committee-also raised some points. Not only has he mentioned the report but also has spoken. He said that in the explanation of 'hospital', nursing nursing homes should be included Explanation 3 at page 4 of the Bill may be seen in this connection. It has been given a definition in this Bill. Hospital includes nursing home also. (Interruptions) I may read it out to you. "hospital" means the precincts of the hospital and includes the precincts of any institution for the reception and treatment of persons during convalescence or of persons medical attention or rehabilitation. Sir, nursing homes will also come under this explanation.

SHRI AMARPROSAD CHAKRA-BORTY: Nursing home is a private institution Hospital precincts'...

SHRI P. VENKATASUBBAIAH: Whether it is a private nursing home or otherwise.

Mrs. Roda Mistry has raised one point. She said that the evidence of top police officers must also have been taken. She asked whether their opinion, had been taken by the Committee. Sir, we have taken the evidence of top police officers also in this connection.

Another point she raised was that the rape complaint that reaches the police station should go to a senjor medical examination officer and should be done immediately. Government is separately considering the question of making amendments

to the Cr.P.C., including the provision for prompt medical examination of the rape victim as well accused. It was said that women should not be called to a police station, their evidence must be taken at a place of her choice, in front of people who are related to her, so that there is no exploitation. Sir, section 161 Cr. P.C. also prohibits, the police requiring appearance of a woman at any place other than her residence for the purpose of examination by the police.

Sir. another hon. Member also said about the incidents at Gauhati. I will certainly get into contact with the Assam Government and find out the real facts about this matter. He also wanted that the rape victim who is thrown out of her house by her husband, by her family members, etc., be given some sort of relief by making the culprit pay. Sir, the Joint Select Committee has made a general recommendation to this effect. We are separately considering making provision in IPC, along other amendments, for compensation by the culprit to a victim of certain offences, including rape. As a matter of fact, Sir, compensation is already provided in the Act.

Another hon. Member, Shri Dhabene was also a member of the Joint Select Committee—also mentioned about 228A. Since I have explained the position, I think that will satisfy him.

SHRI . SHRIDHAR WASUDEO DHABE (Maharashtra): $M_{\mathbf{V}}$ point ' was about section 354(3). In any case, you have to punish him. Minimum 3 months' punishment is prescribed. The offence prescribed for it is more than one year punishment. Therefore, in every case, he will be convicted and given 3 months' imprisonment.

SHRI Ρ. VENKATASUBBAIAH: Sir. he said that whosoever violates section 228A must not be punished with two years of imprisonment but should be let off with a fine. Sir, this

[Shri P. Venkatasubbaiah] matter also has been very much debated in our Committee and the collective wisdom of the Committee is that there should be some sort of a deterrent punishment. Sir, he also said that there is no provision about the cases happening in offices, in rural areas where women work in the fields and offences are committed by landlords, and in cases of offence committed by employees on women working as stenographers. Sir, about this matter, such rapes will not be aggravated rape but ordinary rape. penalty for ordinary rape is stringent enough. For any rape, Shri Dhabe knows that the minimum punishment is seven years and for a custodial rape the minimum is for ten years.

Sir, he also said that gang rape should be punished with death penalty. Sir, I would like to explain to the House that if the death penalty is imposed, there is a danger of the accused killing the victim. That danger is there. That is why, to avoid that danger, we have not prescribed capital punishment for this type of offence.

Sir, Dr. Rudra Pratap Singh said that the consent of a woman to sexual intercourse should be vitiated if she had consented on account of promise of promotion or economic assistance. my humility I may Sir, with all say, Sir, that if a woman succumbs to this sort \mathbf{of} inducements. cannot say that she is a woman high character. So, Sir, these are some of the weaknesses that are inherent in our society. By an Act we will not be able to eradicate them. These are certain circumstances, and in the society there must be social awakening in all these matters.

Sir, there are several other suggestions that have been made. And I will deal with some of the points raised by some hon. Members.

One important mention has been made about the pronouncement of the recent Supreme Court judgement. Sir, the Supreme Court judgement has got Its own limitations. The

Supreme Court judgement has been quoted by several of the Members. For the information of the hon. Members I may read out the Supreme Court judgement in this case, only a part of it. I will not take much of the time. Sir, I quote:

"We are, therefore, of the opinion that if the evidence of the victim does not suffer from any basic infirmity and the probabilities factor does not render it unworthy of credence, as a general rule there is no reason to insist on corroboration except from the medical evidence where having regard to the circumstances of the case medical evidence can be expected to be forthcoming subject to the following qualifications:

Corroboration may be insisted upon when a woman having attained majority is found in a compromising position and there is a likelihood of her having levelled such an accusation on account of instinct of self-preservation or when the probabilities factor is found to be out of tune."

Sir, in my humble opinion, the judgement only says that the evidence of the rape victim should be accepted if it does not suffer from any basic infirmity without insisting on corroborative evidence other than available medical evidence, and that too when the probabilities factor does not render the victim's evidence The court unworthy of credence. has also said that corroboration may be insisted upon when the woman, if she is major, is found in a comthere is promising position and likelihood of her having levelled the charge of rape on account of instinct of self-preservation.

Sir, the directions are only to the courts. The Supreme Court was making this observation in the context of the lower courts having insisted upon corroborative evidence. Even now it is not always essential that every evidence should be corroborated. If the evidence of any

person is unshaken and is not unworthy of credence, the court may always accept the evidence without corroboration. This is so far as the Supreme Court judgment is concerned.

Sir, another hon. Member, Shri Patil said that if the wife is living separately and if there be consent no offence should be made out. Sir, only when the consent is not there, it is offence. When there is consent, there is no offence at all.

Shri Krishna Mohan said that a special machinery should be evolved for speedy disposal of these cases. Sir, I am not able to say anything at this stage, but our intention is that these cases must be speedily disposed of in whatever manner it is possible. If it could be achieved by executive orders, then we will certainly consider this point.

Shri Suraj Prasad has said that there should be a separate police station for registering such crimes. Sir, I have already said that if in a particular police station, the police officer refuses to register the case a complaint could be made to the higher officer and the case will be registered. And if the particular police officer is found to have been guilty of dereliction of duty, departmental action will also be taken against him.

'Shri Patil also said that the bill should be stringent and they should not be released on bail. As I said, this Bill is very limited in its scope. All these matters cannot be brought into this. As a matter of fact, there is a separate column in this where the offences have been classified and the hon. Members are aware More than that, I think there is any point in through all these matters which have already been put in the Bill. categories of crimes and the action to be taken, all those things enumerated in this Bill,

Some misgivings have been expressed about section 114A. Mr. Chakra-

borty said that he may also be hauled up and that, Sir, when you are in your chamber, some lady with some gentleman may come and take photographs. It is not as simple as that. Section 114A says:

"In a prosecution for rape under clause (a) or clause (b) or clause (c) or clause (d) or clause (e) or clause (g) of sub-section (2) of section 376 of the Indian Penal Code, where sexual intercourse by the accused is proved..."

It is not taking photographs of kissing. Only when the sexual offence is proved, only then this section will apply. So, Sir, flimsy grounds or the things that Mr. Chakraborty imagines will not be taken cognizance of.

I have dealt with death penalty and all those things. In conclusion, I thank all the hon. Members for their valuable suggestions

श्री रामेश्वर सिंह : श्रीमृन्, मेरा प्वाइण्ट स्राफ स्रार्डर है ।

THE VICE-CHAIRMAN (SHRI R. MORARKA) What is your point of order, please?

श्री रामेश्वर सिंह: उन्होंने यह कहा है कि हम खत्म करने जा रहे हैं। मैंने दो तीन बातें उठाई हैं। मैंने कहा कि

THE VICE-CHAIRMAN: (SHR) R. R. MORARKA): What is the point of order, please??

श्री रामेश्वर सिंहः मेरा प्वाइन्ट श्राप् श्रार्डर यह है कि जो श्रादमी शराब के नहें में बलात्कार करता है। यह मैं श्रापको फोटं दिखा रहा हूं। (व्यवधान) प्रधान मन्त्री हं जो पोशाक पहनी हुई है (व्यवधान)।

THE VICE-CHAIRMAN (SHRI R. MORARKA): There is no po of order. Mr. Rameshwar Sin please take your seat.

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श्री रामेश्वर सिंह : जरा सुन लीजिये। उनकी यूरोप की पोशाक है (क्यबधान) उस पर दपड़ा नहीं है.... (ध्यवधान)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I have heard you.

श्रो रामेश्वर सिंह: सिनेमा में नंगी तस्त्रीरें बन्द करिये। नशे में यह सब काम होता है। (व्यवधान)

SHRI P. VENKATASUBBAIAH: Sir, this is most reprehensible. This must be expunged from the record.

श्री रामेश्वर सिंह : यह मेरा प्वाइंट ब्राफ ब्रार्ड र है। जब प्रधान मन्त्री इस तरह से . क्रेंगी . . . (ध्यवधान) तो क्या होगा मुल्क में । शराब बन्द करवाइये वेंकटसूब्बैया जी।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is—

"That the Bill further to amend the Indian Penal Code, the of Criminal Procedure, 1973 the Indian Evidence Act, 1872, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); We shall now take up the clause-by-clause consideration of the Bill.

Insertion of new Clause 2: section 228A

SHRI LAL K. ADVANI: Mr. Vice-Chairman, before you take up the amendments to the Clause, I stand up to oppose the Clause itself in toto. I wish that the Minister of State for Home Affairs in his reply had been fair to me when he referred to my objections to Clause 2, that is, section 228A. My first submission was that I am completely opposed to the Clause and it is only as a compromise that I am willing to agree if the embargo is confined only to

name. The reply given was only the compromise formula that I suggested that if I agree only to an empargo on the name, it is always possible for someone to write things in a manner that does not mention the name but everything else is disclosed. He will say the daughter of so and so, living at such and such place, etc. was raped. My approach is that in this regard the Law Commission's Report is very sound and there is reason why the Government should depart from the Law Commission's Report. Instead of replying as to why he found fault with the Law Commission's Report, replied only to the minor point that I made that in case you are not willing to omit it in toto, kindly agree to omitting the subsequent part of it that "any matter which may lead to the disclosure of the identity of the victim...." May I indicate very briefly the L.C.'s view because it has been succinctly at page 99 of the Law Commission's Report-Rape and related offences. They have devided this issue of the victim's anonymity in two parts. They say, "We have considered the question of anonymity under two heads: (1) anonymity of the victim and the accused at the stage of investigation and before trial mences; and (2) anonymity of victim and the accused as regards proceedings in court at the stage. As regards the stage of investigation we do not propose to make any recommendation for statutory amendment or for the enactment of separate legislation...". As a journalist, as a person who has following the functioning of Indian journalism, I would say that without any embargo, by and large, the newspapers in the country exercise restraint. Generally speaking, you will not find any names. There is no embargo today in law. But when you see any heading or report, it merely says a girl was raped or a five-year-old girl was raped or molested, and so on; no names are mention, no father's name is mentioned. But there are occasions when giving

details of the episode may be imperative. For instance, how did this Bill itself come about? Its genesis lay in the agitation on the Mathura case. Mathura's name is known. There was subsequently an agitation in Mr. K. P. Singh Deo's State what is called the Chabirani case. Chabirani's name is known. am of the view that if you put this embargo that any matter which leads to the disclosure of the identity of the person cannot be published then virtually you are putting a lid ou the coverage of rape incidents. After all, a newspaper cannot just report that a man raped a woman. Then is no report. There has to be something more and this might lead the disclosure of the identity. And therefore, the Law Commission very rightly said that "though we appreciate that the victim and the members of her family find it embarrassing that the name of the victim is given publicity, we would leave the matter to the good sense of the journalistic profession and to such provisions of the existing law as may be applicable so far as the investigation stage is concerned". Only in regard the proceedings stage they have provided for trial in camera. I am of the view that this recommendation of the Law Commission should be accepted. My objection therefore is in toto. Since you 2 to clause not willing to accept it. I proposed: "All right, you put the embargo only on publication of the name and omit the second part of it." Otherwise, I am totally opposed to clause 2. In his reply at the first reading the Minister gave the impression that I wanted only this minor amendment. It is not so. My objection is in toto to the clause.

SHRI SHRIDHAR WASUDEO DHABE: Sir, I move:

"That at page 1, lines 6-7 the words or any matter which may make known the identity be deleted."

[The amendment also stood in the name of Shri Lal K. Advani]. It is a very serious infringement of the freedom of the press and I would in all humility plead with the Hon. Minister to consider this seriously because it is a question of giving punishment of two years of imprisonment to the journalists. Please do not treat them as criminals. The Law Commission has gone into this question very seriously and they have decided to leave it to the good sense of journalists. You kindly read the Explanation. It reads:

The printing or publication of the judgment of any High Court or the Supreme Court does not amount to an offence within the meaning of this section.

Even the printing of the judgement of the Sessions Judge or publication thereof becomes an offence. This is very serious. No statute can stop a journalist from publishing it. is a blanket prohibition. Under Section 354(3) if a person commits an offence, the Magistrate has to the minimum punishment of three months. If it is less, he has to give his reasons for that. And take it from me that no Magistrate is going to take the trouble of giving reasons. Therefore, he will always give three months. The whole case hinges on adverse publicity. I agree there is stigma. If such publication helps investigation against persons who are in power and police officers, they will be happy because it will be interpreted to protect the official machinery. It is for this reason I have suggested my amendment to the clause. Let the punishment be a fine of Rs. 1,000/- if the publication is not in good faith. You should not go beyond what is stated by the Law Commission in their 84th report. But the Minister has not said anything why there is departure from the recommendations. I do not understand journalists and newspaper editors are to be punished in this way. I think this is worse than the Bihar and Tamil Nadu Press laws. I will plead with the Minister that should reconsider the whole thing. will request the House to support my amendment and not to pass Section 228A as it is.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): You may speak on your other amendment to Clause 2.

SHRI SHRIDHAR WASUDEO DHABE: Sir, I move:

- 2. "That at page 1, line 9, the words 'alleged or' be deleted."
- 3. "That at page 1, lines 10 to 12, for the brackets and words '(hereafter in this section referred to as the victim) shall be punished with imprisonment of either description for a term which may extend to two years and shall also be liable to fine' the words 'during the trial and when such printing and publication is not made in good faith or in public interest shall be punished with a fine upto one thousand rupees' be substituted."
 - 4. "That at pages 1-2, lines 13 to 17 and 1 to 15, respectively be deleted."
 - 5. "That at page 2, line 17, for the words 'before a court' the words 'held in a court in camera' be substituted."
 - 6. "That at page 2, lines 19-20, for the words 'with imprisonment of either description for a term which may extend to two years and shall also be liable to fine' the words 'with a fine upto one thousand rupees' be substituted."
 - 7. "That at page 2, lines 21-22, for the words 'of any High Court or the Supreme Court.' the words 'of any court including any High Court and the Supreme Court' be substituted."

The amendment to clause 2 that I have suggested is this: It is punishable only when it is not done in good faith or in public interest. I have added these words. Then alone he may attract any action under the law. Again, when the newspapers publish an item in the interest of the society, the journalist should not be held up. Another suggestion that I have made

in this regard is that printing and publication should not be allowed i it is held in camera. Now, if the proceedings are not held in camera, what is wrong in publishing it? That is why I have added the words "held in a court in camera". Then, Sir, it should be with the permission of the court. If it is not held in camera, it should be allowed to be published.

SHRI AMARPROSAD CHAKRA-BORTY: Mr. Dhabe, with regard to the proceedings in camera, there is a separate provision.

SHRI SHRIDHAR WASUDEO DHABE: Now, there is another thing also. The trial or the procedings can be in camera. But the judgment cannot be in camera. How can you put a total ban on publication? Therefore, I would request that my amendments to clause 2 may be accepted.

The questions were proposed.

श्री शिव चन्द झा: श्रीमन, इसी में मेरा भी संशोधन था । देरी हो गई इसलिए यह सकुलेट नहीं हो सका । ला कमीशन ने लिमिटेड स्कोप में इंफामें झन डाइवल्ज करने की बात कही है। मैं कहना चाहता हूं कि उसमें भी फीमेल का नाम, श्राइडेंटिटी डिस्कलोज नहीं होनी चाहिए लेकिन मेल का नाम छापने में कोई एतराज नहीं हो। इस तरह का प्रावधान होना चाहिए।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Yes, Mr. Minister, do you want to say anything on this?

SHRI P. VENKATASUBBAIAH: Sir, I repeat only what I have said, but with these observations: We are not suspecting the journalists at large or the newspapers. What I say is that there is a danger of some of the yellow journalists taking advantage of this and trying to scandalise and publishing such details as may go against the victim and I have also qualified it. I know that Mr. Advani wanted that the entire section 228A should go. I only appeal to him to bear in mind that it is not a blanket

ban and it is not intended to prevent the Press from publishing the news and it is not our intention to penalise the journalists or such of those papers as have taken up these cases.

Then, Sir, about the other thing which Mr. Advani mentioned I stand corrected. He wanted that 228A should go, but in case it was to remain, he said that certain amendments should be accepted. I again say that there is no blanket ban and under certain conditions they can get the permission and I have enumerated them.

SHRI LAL K. ADVANI: Under this provision would the police have permitted publication of the Mathura case? No one would have permitted it and this Bill would not have been born.

SHRI P. VENKATASUBBAIAH: Then, Sir, Mr. Dhabe said about the publication in relation to any proceedings before the court without the previous permission of the court. We have only qualified it and if they take the permission from the court, nobody will come in the way of publishing it. About the other points have been raised by Mr. Dhabe, I have already said and there is nothing more to add

SHRIDHAR WASUDEO SHRI DHABE: What about the judgment of the sessions court?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

(1) "That at page 1, lines 6-7, words "or any matter which may make known the identity" deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

(2) "That at page 1, line 9, the words "alleged or" be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

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(3) "That at page 1, lines 10 to 12, for the brackets and words "(hereinafter in this section referred to as the victim) shall punished with imprisonment either description for a term which may extend to two years and shall also be liable to fine" the words "during the trial and when such printing and publication is not made in good faith or in public interest shall be punished with a fine upto one thousand rupees" be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

(4) "That at pages 1-2, lines 13 to 17 and 1 to 15, respectively be deleted."

The motion was negatived.

THE VICE-CHAIRMAN R. R. MORARKA): The question is:

5. "That at page 2, line 17, for the words "before a court" the word "held in a court in camera" be sub stituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHI R. R. MORARKA): The question is:

(6) "That at page 2, lines 19-2 for the words "with imprisonmer of either description for a ter which may extend to two years ar shall also be liable to fire" ti words "with a fine upto one tho sand rupees" be substituted."

The motion was negatived.

(SH THE VICE-CHAIRMAN R. R. MORARKA): The question is

(7) "That at page 2 lines 21for the words "of any High Con

[Shri R. R. Morarka]

or the Supreme Court" the words "of any court, including any High Court and the Supreme Court" be substituted."

The motion was negatived.

V!CE-CHAIRMAN (SHRI THE R. MORARKA): The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

SHRI SHRIDHAR WASUDEO DHABE: Sir, since my amendments relating to the new section 228A are not accepted and since the Government is not withdrawing that Clause, I walk out in protest.

(At this stage, the honourable Member left the Chamber.)

SHRI LAL K. ADVANI: In this provision I feel particularly aggrieved. It is not only because it is violating the freedom of the Press, but also because the campaign we want to build up among the people in respect of offences against women, in respect of rape, we are preventing it and we are preventing the society from agitating in this regard. It is a wrong approach, and I would also like to register my protest against it by walking alongwith my colleagues.

(At this stage, some honourable Members left the Chamber.)

श्री शिव चन्द्र झाः दूसरे काइम्स भी हो रहे हैं। फीडम आफ द प्रैस भी सरकार नहीं चाहती है इसलिये मैं भी वाक-ग्राउट करता हं:

(At this stage, the honourable Member left the Chamber.)

श्री रामेश्वर शिहः मैं भी वाक अ।उट करता हूं।

(At this stage, the honourable Member left the Chamber.)

MOHANAN SHRI K. (Kerala): We also protest against it and we also walk out

(At this stage, some more honourable Members left the Chamber)

श्री लाडली मोहन निगम (मध्म प्रवेश): यह बिल म्राप संख्या के वल पर पास करवा सकते हैं। श्रापके माध्यम से गृह मन्त्री जी से कहना चाहता हूं कि यह पहला मौका है कि इस सदन में ग्रखवार की श्राजादी, लिखने की श्राजादी पर लड़ाई लड़ी गई थी, श्राज संसद के उस अधिकार पर भी कुठाराघात किया जा रहा है। इससे श्रखवारों की श्राजादी को खतरा बन सकता है। मैं बहुत नम्रता से कोशिश करूंगा कि ग्राप भले ही संख्या के बल पर पास करा लीजिए लेकिन आज का दिन, क्योंकि स्नाप इस पर पाबन्दी लगा रहे हैं, यह याद रहेगा। जब ग्राप ऐसा कर रहे हैं तो मझ जैसे का इस सदन में बैठना शोभा नहीं देता। इसलिये मैं वाक ग्राउट करता हूं।

(At this stage, the honourable Member left the Chamber)

SHRI P. VENKATASUBBAIAH: Sir, I once again submit that it is not the intention of the Government to restrict the freedom of the Press. We value the freedom of the Press. and I do not subscribe to the views expresed by my hon, friends of the Opposition,

Clause 3: (Substitution of new sections for sections 375 and 376

VICE-CHAIRMAN R. R. MORARKA): Now, we shall take up clause 3. There are several amendments. Amendment Nos. 8, 11 and 13 by Shri Suraj Prasad. not there. Not moved. Then, Amendment Nos. 9, 10 and 12 by Shri Dhabe. He is also not here. Not moved Mr. Sukul.

SHRI P. N. SUKUL: Mr. Vice-Chairman, Sir, I am glad that you have given me a chance now. Although I support the Bill entirely, there seem to be some infirmities in the which I take it to be my duty to point

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Government so that in out to the future no complications arise on their account.

In section 3 you have given definitions. The first definition is "against her will", and the second definition is "without her consent". I entirely fail to understand the logic of splitting the two Suppose this is 'against her will' but 'with her consent', what will you say? It will not be a crime. And if it is not against her will and still she says, 'no, my consent is not there', then it will be a crime. The will is known only from the consent. There is no other thermometer or barometer to know what is the exact will of the lady. It is the consent only. So only consent or without should have been there.

The second point that I would like to make is as regards amendments to section 376(2). If a police officer commits rape within the limits of the police station to which he is appointed then he gets 10 years. Suppose he commits it in his house or suppose he commits it in some other circle, contiguous circle, he will get only 5 years. What is this law? The same man, the same woman. You are providing loopholes to escape deterrent punishment. Similarly in the case of hospitals you say if he commits rape on a woman in the hospital—and you define 'hospital' separately—suppose the doctor the patient to come to his house for taking medicine or for examination and there he rapes her he would get 5 years, whereas he should have got ten years. Again you are providing loopholes in the legislation. Similarly, I would also like to submit here that you have not taken note of another fact. Suppose that barbaric act is committed with a child-we read in newspapers about such things; the child is 3 years, 4 years or 5 years even then he will get 5 years' imprisonment. Personally I feel that a maniac who commits rape on a child must be hanged till death. should be the provision here so that no one is able to commit such a heinous crime.

[Shri P. Venkatasubbaiah] It is only the minimum punishment We have prescribed—7 years or 10 When it is a henious crime as he says, nobody prevents the court from giving the maximum punishment.

SHRI GHULAM RASOOL MATTO Sir. I have a small point to make. Now that the Bill is being passed, I will request the hon. Minister this model Bill may kindly be circulated to all the areas of the country in which the Indian Penal Code is not applicable with a request from Centre to those Governments Bills on similar lines should be enacted in those States also.

VICE-CHAIRMAN THE (SHR R. R. MORARKA): The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

THE VICE-CHAIRMAN R. R. MORARKA): Now, we take u Clause 4. There are two amendment by Shri Dhabe who is not here. the amendments are not moved.

The question is:

"That clause 4 stand part of th Bill."

The motion was adopted.

Claue 4 was added to the Bill.

Clause 5 (Amendment of the Firs Schedule)

Clause 6 (Insertion of new section 114A)

SHRI P. N. SUKUL: Sir, althou the hon Minister has explained t position. I feel strongly that this pr vision is going to be abused by sor interested elements. Despite the ab lition of trade in human flesh, know that in every city there a

prostitutes and also there are rackets of call girls, although the Police say that they have busted these rackets. Suppose there is a call girl who goes to a hotel and he does it on payment. On the basis of this provision, she can blackmail him and say that either he should pay him Rs. 100/- more or she would go and complain that he has raped her. Therefore, in this case you are throwing justice to winds by leaving this loophole in the legislation.

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THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That clauses 5 and 6 stand part of the Bill'

The motion was adopted.

Clauses 5 and 6 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. VENKATASUBBAIAH: Sir, I beg to move:

"That the Bill be passed"

The question was put and the motion was adopted.

THE CRIMINAL LAW (AMEND-MENT) BILL, 1983

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Now, we take up the next Bill.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBEAIAH): Sir, I beg to move:

"That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872, be taken into consideration."

The Government are deeply concerned over the rising incidence of death of women in unnatural circumstances. A large number of such deaths are on account of the demand of dowry. It also leads to various other forms of atrocities on women. Sustained action on different planeslegislative administrative and social, is necessary to meet the situation. As a punitive instrument, the Prohibition Act as it exists has not proved effective. Changes in law on the basis of the report of the Joint Committee are separately under the consideration of the Law Ministry.

But changes are also required in the ordinary criminal 5 P.M. law to deal effectively not only with cases of dowry death but also cases of cruelty to married women by their in-laws. The general criminal law, at present does not contain specific provisions to deal with a situation in which a woman is subjected to harassment or cruelty for her inability to meet demands of her in-laws and it is often as a result of such harassment that a woman is driven to committing suicide. effective and deterrent provision is necessary to deal with considered cases of cruelty and harassment so that the process that sometimes ends in tragic death can be checked in its early stages.

The Bill, therefore, inserts a provision in the IPC to punish the husband or any relative of the husband of the woman who subjects her to cruelty with imprisonment for a term which may extend to 3 years Cruelty is defined as wilful conduct which is of such a nature as is likely to drive a woman to commit suicide or to cause grave injury or danger to life, limb or health, (whether mental or physical) of the woman or harassment of the woman where such harassment is with a view to coercing her or any person related to her to meet any unlawful demand for any property or valuable security or is on account of failure by her or any person related to her to meet such demand. To make provision effective the offence classified as cognizable and non-bailable, but the police will take